

for his visit here. He has broadly accepted this date, that is, he has suggested coming here on the 19th April and to stay here till the 25th April. I wanted to inform the House of this new development.

Shri Vajpayee (Balrampur): May I know whether a copy of the letter will be placed on the Table of the House?

Shri Jawaharlal Nehru: It is not usual to put every letter on the Table of the House. I have no objection, but I do not wish to introduce a practice that every letter that I get should be placed on the Table of the House.

Shri Rajendra Singh (Chapra): It is so important.

Shri Vajpayee: After all, they are placed on the Table in the shape of a White Paper. Since there is no White Paper to be issued shortly, therefore, the letter may be placed on the Table of the House.

Shri S. M. Banerjee (Kanpur): It is still a Red paper!

Shri Jawaharlal Nehru: I am prepared to place this paper on the Table of the House on the understanding that such a demand will not be made in the future.

12.12 hrs.

PAPERS LAID ON THE TABLE

ANNUAL REPORTS OF HINDUSTAN AIRCRAFT LTD. AND BHARAT ELECTRONICS LTD.

The Minister of Defence (Sri Krishna Menon): I beg to lay on the Table, under sub-section (1) of section 639 of the Companies Act, 1956, a copy of each of the following papers:

- (i) Annual Report of the Hindustan Aircraft Limited for the

year 1958-59 along with the Audited Accounts and comments of the Comptroller and Auditor-General thereon. [Placed in Library. See No. LT-2004/60.]

- (ii) Annual Report of Bharat Electronics Limited for the year 1958-59 along with the Audited Accounts and comments of the Comptroller and Auditor-General thereon. [Placed in Library. See No. LT-2005/60.]

AMENDMENTS TO ALL INDIA SERVICES (DEATH-CUM-RETIREMENT BENEFITS) RULES

AND

ANNUAL REPORT OF ADMINISTRATIVE VIGILANCE DIVISION

The Minister of State in the Ministry of Home Affairs (Shri Datar): I beg to lay on the Table, a copy of each of the following papers:—

- (i) Notification No. G.S.R. 264 dated the 5th March, 1960, making certain amendment to the All-India Services (Death-cum-Retirement Benefits) Rules, 1958, under sub-section (2) of section 3 of the All India Services Act, 1951. [Placed in Library, See No. LT-2006/60.]
- (ii) Annual Report of the Administrative Vigilance Division for the period 1st January to 31st December, 1959. [Placed in Library. See No. LT-2007/60.]

LIST OF CONCERNS GRANTED EXEMPTION UNDER SECTION 56-A OF INDIAN INCOME-TAX ACT

AND

AGREEMENT BETWEEN GOVERNMENTS OF INDIA AND DENMARK FOR AVOIDANCE OF DOUBLE TAXATION OF INCOME

The Minister of Revenue and Civil Expenditure (Dr. B. Gopala Reddi): I beg to lay on the Table a copy of